

BAKHT); (a) and (b) Information is being collected.

### Release of pool fertilizer to the private sector

463. SHRIMATI LEELA  
DAMODARA MENON.  
DR. RAJAT KUMAR  
CHAKRABARTI;  
SHRI NABIN CHANDRA  
BURAGOHAIN;  
SHRI NRIPATI RANJAN  
CHOUDHURY:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Central Government have laid down any criteria to be followed and terms and conditions to be imposed in the matter of release of pool fertilisers to the private sector, for the guidance of the State Governments; and

(b) if so, what are the details thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (b) On 30th April, 1976, the Central Government authorised the State Governments and Union Territories to reallocate imported non-potassic fertilisers to the private parties. The conditions, on which such re-allocation is to be made were reviewed from time to time and the existing conditions are as follows:—

(i) While reallocating fertilisers to private dealers it may be ensured that no such allotments are made to dealers, who have been held guilty of any malpractices under the Fertiliser (Control) Order;

(ii) The reallocatees will make payment to the Food Corporation of India by opening an irrevocable letter of credit in favour of Zonal Manager/Senior Regional Manager/Regional Manager, as the case may be, in the form prescribed by them unless the reallocatees desire to make

payment by Demand Draft or in cash.

(iii) Only sound fertilisers are to be reallocated to private parties;

(iv) Periodical checks and surprise inspection of such private dealers as are selling Pool fertilisers, may be made in order to satisfy that no malpractices are being indulged in by these dealers, such as, adulteration of the fertiliser or over-charging;

(v) Cost for supply of Pool fertilisers reallocated in favour of private dealers will be charged as fixed for private parties;

(vi) No reallocation of fertilisers, other than Urea, ANP and NPK should be made to private registered dealers.

As for indigenous fertilisers and imported potassic fertilisers, no such conditions have been stipulated by the Central Government, as the manufacturers and Indian Potash Limited have full freedom of marketing and they market through their marketing agents and/or dealers in addition to Cooperatives, etc.

### Construction of flats by DDA

464. SHRI SHYAMLAL GUPTA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the number of flats constructed by the DDA for the various income groups during the last three years, year-wise;

(b) the number of flats under construction for each category and by when their construction is likely to be completed; and

(c) the number of persons registered with the DDA during the first, second and third registration separa-